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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 427 of 2006

Jabalpur, this the 17th day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

1. Ashok Singh Chauhan,
Son of Shri Dhani Ram Singh
Chouhan, aged about 38 years,
Resident of Village RodGaon,
Borki Amla, District Betul.
2. Gokul Prasad, son of Ramchandra,
Aged about 38 years, Resident of
Bodkhi Amla, Tehsil Amla,
District Betul.
3. Ashok Kumar Son of Prem Chand Amodkar,
Aged about 35 years, resident of Jeera Dhana,
Bodkhi Amla, District Betul.

Applicants

(By Advocate – Shri P.S. Das)

V E R S U S

1. Union of India,
Through Secretary,
Ministry of Defence,
New Delhi.
2. Station Commander,
Air Force Station at
Amla District Betul.
3. Air Officer Commanding in Chief,
Mainatainance in IAF, Nagpur.
4. Chief of the Air Staff,
Air Headquarters, Vayu Bhawan,
New Delhi.

Respondents

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O R D E R (Oral)

By Dr. G.C. Srivastava, Vice Chairman –

By means of this OA the applicants have sought for the following relief:

“8.1. the respondents be directed to appoint and post these petitioners in the post of SAML at amla for the current season till 30.11.2006.

8.2. That the respondent no. 2 the station commander Air Force station at amla be restrained from appointing any other persons on basis of fresh recruitment at no experience in the past nor seniority against the petitioners claim.

8.3 Any other writ order or direction be also issued which is deemed just and proper in the facts and circumstances of the case.”

2. This is for the third time that they have come to this Tribunal seeking relief for appointment to the post of SAML ^{i.e. AML} ~~on seasonal~~ ^{On} basis. The learned counsel for the applicants submitted that they were considered for appointment during the season 2005-06. But none of them were finally appointed. They claimed that they deserve the appointment because of their experience, ~~As~~ was directed by this ^Q Tribunal in OA No. 384 of 2000 through the interim order passed on 9.5.2000 in this OA. The interim order passed was that “these ^Q applicants may be duly considered for appointment as seasonal worker because ^{they} have gained experience”. The learned counsel for ^Q the applicants has submitted that the applicants would be satisfied if respondents are directed to consider their case for appointment as SAML for the season which has already started from 1st June, 2006 and will be till 30th November, 2006.

3. Accepting this prayer, we direct the respondents to consider the case of the applicants for appointment as SAML during the current season as per rules and instructions concerning such appointment. This consideration should be done within a period of two months from ^Q the date of receipt of ^{copy} of this order along with ^{copy} of the OA filed by the applicants. The respondents will take into consideration

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the submissions made by the applicants in this OA and will pass detailed and reasoned order within the period laid down aforesaid.

4. With this direction the OA is disposed of.

A.K. Gaur
(A.K. Gaur)

Judicial Member

G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

"SA"

पृष्ठांकन सं. ओ/न्या..... जलमपुरा, दि.....
परिचयिता अवो दि:

(1) सदित, उच्च व्यायालय : ज. जदलपुर
 (2) अधेक श्री/श्रीमा. के कार्यसल Shri P.S Dayal (CBA)
 (3) प्रधारी श्री/श्रीमा/लड़ु के कार्यसल All Reg. Wk.
 (4) विधायक, केप्राम. जल. नवीन देहा.
 सूमना एवं आवश्यक कागज देते

*Issued
21/7/06
J. Gaur
21/7/06*

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21/7/06*